

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-393 (PB)/2017

IN THE MATTER OF:

M/s. Magma Fincrop Limited
Vs.

.... Applicant/Petitioner

M/s. Bon Mart International Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Ms. Avandita Singh, Advocate

For the Respondent : Mr. Inderjeet Singh, Advocate
Mr. Rakesh Bansal, Director

ORDER

Mr. Inderjeet Singh, learned Counsel for the respondent has shown us the proposal sent by petitioner that a sum of Rs. 4,61,370/- was to be paid. Accordingly, Bank Draft for a sum of Rs. 4,61,370/- has been prepared and details of the Bank Draft are as under:

<u>Demand Draft No.</u>	<u>dated</u>	<u>Drawn on</u>	<u>Amount</u>
288825	05.12.2017	Bank of India	Rs. 4,61,370/-



The Bank Draft has been handed over to the learned Counsel for the petitioner, who applies for time to seek instructions and file an affidavit with regard to the acceptance of the same and regularisation of the account of the Respondent.

List for further consideration on 18.12.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

06.12.2017
V.Sethi